

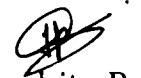
F. No. 01(12)/CESTAT/Comp/Soft Prop/2024  
**Customs, Excise and Service Tax Appellate Tribunal**  
West Block No. 2, R.K. Puram, New Delhi-110066

Dated: 29.08.2024

**Circular**

Many instances of department filing extra jurisdictional appeal online has been noticed in the recent past. Such appeals render themselves into defective ones and the department, in turn, prompts to file fresh appeal before the jurisdictional bench rendering in duplicity of appeals which is also improper. Hence, it is advised that the department may carefully choose the right jurisdictional bench to file appeals online and not to file the same appeal again and thus avoid defect memo.

By Order,



(Harshita Pandey)  
Assistant Registrar  
(Computer Section)

Copy to:

1. All jurisdictional Commissioners, Customs, Excise and Service Tax, All India.
2. Office of Chief Commissioner (AR) CESTAT, New Delhi/Commissioner (AR), CESTAT, all regional benches.
3. PA to Registrar, CESTAT, New Delhi.
4. DR/AR CESTAT (all benches)
5. Website /Office Copy.